

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

27. **IA-3604/2024 in C.P.(IB)/1039(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES:

STCI Finance Limited
(Through Resolution Professional
Mr. Rajendra R. Agrawal)

Vs

Ms. Hina Sanjay Karani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Applicant/RP present. Mr. Rajendra Agarwal, RP present in person. Ms. Khushboo Shah i/b AKR Legal, Ld. Counsel for the Respondent/Financial Creditor present.
2. **IA-3604/2024:** This is an Application filed by the RP under Section 112 of IBC, 2016, to place on report of the meeting of Creditors on repayment plan submitted by the Personal Guarantor as also progress report from 07.02.2024 to 05.06.2024, which are taken on record.
3. Counsel for the Financial Creditor is directed to pay, whatever the fee, to the RP within one week from the date of this order.
4. With the above directions, IA is allowed and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)